

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 436/2016

IN THE MATTER OF:

Saint Gobain Indian Pvt. Ltd.Petitioner
v.
M/s. Variations Designs Pvt. Ltd.Respondent

SECTION : UNDER SECTION 433(e), 434 & 439

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Mr. Praveen Kumar Aggarwal, Advocate

For the Respondent(s) :

ORDER

Learned counsel for the petitioner has pointed out that attempts have been made to serve the respondents and the envelope has come back with the endorsement that the addressee has left. Accordingly, there is no other option except to serve respondents by mode of substituted service under the provisions of Rule 35 of the NCLT Rules, 2016.

Accordingly, publication in two newspapers one in English Daily and the other in Hindi Daily as per the above-mentioned rule

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contd.

be carried in the area where the respondents/company has its registered office.

Let the needful be done within four weeks.

List for further consideration on 25.10.2017.

—Sd—

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

—Sd—

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.09.2017

VINEET